

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 35/TT/2013

- Subject:** Approval of transmission tariff for 400 kV D/C Kishenpur-Samba transmission line along with bays at both ends, 01 no. 315 MVA, 400/220 kV ICT-I along with associated bays at Samba and 3 nos. 220 kV line bays under Northern Region System Strengthening scheme-XXII in Northern Region.
- Date of Hearing:** 3.3.2015
- Coram:** Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others
- Parties present:** Shri M. M. Mondal, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Venkatesan, PGCIL
Ms Sangeeta Edwards, PGCIL

Record of Proceedings

The representative of petitioner submitted as follows:-

- (a) This petition is filed by PGCIL seeking transmission tariff for transmission assets commissioned under Northern Region System Strengthening scheme-XXII, for tariff block 2009-14 period, in Northern Region;
- (b) As per the Investment Approval (IA) dated 15.12.2010, the assets included in the project scope were to be commissioned within 32 months from the date of IA. Accordingly, the scheduled date of commercial operation works out to 14.8.2013, i.e. 1.9.2013;
- (c) The assets were anticipated to be commissioned on 1.3.2012 and were actually commissioned on 1.4.2013 accordingly there is no delay in commissioning of the assets;



(d) The total approved cost of the project is ₹20978 lakh including IDC of ₹1212 lakh. The apportioned cost of the instant asset is ₹17963.36 lakh. The revised estimated completion cost of the instant asset as on the date of commercial operation is ₹11956.61 lakh and the projected additional capital expenditure is ₹2689.20 lakh and ₹1418.21 lakh during 2013-14 and 2014-15 respectively.

2. The petitioner was allowed provisional tariff vide order dated 18.3.2013.

3. The Commission directed the petitioner to submit the following information on affidavit with a copy to the respondents by 3.4.2015:-

- a. Reasons for consideration of 3 nos. line bays, which were not part of project, without approval of the Board and their utilization;
- b. A copy of the DPR stating reasons/justification for inclusion of the line bays as the bays were stated to be part of DPR;
- c. Single Line Diagram (SLD) of sub-stations at Kishenpur and Samba indicating the details of ICT and bays;
- d. A copy of relevant portion of LOA to confirm date of letter of award and date of start of work are same, as submitted in Form 5C;
- e. Detailed breakup of IDC and IEDC capitalized amongst the elements (i.e. Building, civil work, Sub-station, Transmission Line, PLCC and etc) of the respective assets covered in the instant petition;
- f. Details of year wise liability discharged, corresponding to initial spares procured up to cut-off date.

4. The Commission further observed that due date of filing the information should be complied with and information received after due date shall not be considered while passing the order.

5. Subject to this, Commission reserved the order in the petition.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)

